

99

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 332/93 in
O.A. NO. 247/86

DECIDED ON : 08.09.1993

D. R. NIM

PETITIONER

VS.

CHAIRMAN, U.P.S.C. & ORS.

RESPONDENTS

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Petitioner present in person

O R D E R (ORAL)
(BY HON'BLE MR. JUSTICE V. S. MALIMATH)

The complaint in this case is about the non compliance of the judgment of the Tribunal rendered in O.A. No. 2368/90 on 1.4.1992. The direction given is to consider the case of the petitioner for promotion as Principal by constituting a review DPC and in case he is found fit for promotion to accord him promotion and to grant him arrears of pay and allowances. The petitioner has produced a copy of the order (Annexure A-2) dated 22.12.1992 which says that the case of the petitioner was considered and he was accorded promotion as Principal w.e.f. 27.6.1991 to 31.7.1991, on which date he came to be retired from service. There is also a direction to grant him arrears of pay and allowances and other consequential benefits as admissible under the rules. The petitioner, who argued his case in person, submitted that he was entitled to be considered for promotion from an anterior date when his junior was promoted. That not having been done, it is said that there is violation of

the order of the Tribunal. The Tribunal has made it clear that the case of the petitioner is required to be considered for promotion for a period of one month from 27.6.1991 till the date of his retirement. In view of the specific direction to consider the case of the petitioner for promotion for the limited period, the complaint of the petitioner that his case for promotion was not considered from an earlier date, cannot be entertained in these proceedings. So far as the consequential benefits are concerned, they have been directed to be paid to the petitioner. If they have not already been paid, the same shall be paid with utmost expedition.

With these directions, these proceedings are accordingly dropped.

Adige
(S. R. Adige)
Member (A)

Malimath
(V. S. Malimath)
Chairman

as
080993